

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).8299/2024

(Arising out of impugned final judgment and order dated 12-02-2024 in IA No.5/2023 passed by the High Court Of Karnataka At Bengaluru)

N.A HARIS

Petitioner(s)

VERSUS

K. SHIVAKUMAR & ORS.
(FOR ADMISSION)

Respondent(s)

Date : 21-08-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Mr. Dhruv Mehta, Sr. Adv.
Mr. Mohammed Shahrukh, Adv.
Mr. Prateek Yadav, Adv.
Mr. P. Usman, Adv.
Mr. Ranbir Singh Yadav, AOR
Mr. Puran Mal Saini, Adv.
Ms. Aparajita Jamwal, Adv.
Ms. Keith Vargès, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. We have heard learned senior counsel for the petitioner at a considerable length.
2. We are not inclined to interfere with the impugned order dated 12.02.2024 passed by the High Court of Karnataka at Bengaluru. However, petitioner shall be at liberty to raise all the issues before the High Court at an appropriate stage.
3. The special leave petition is, accordingly, dismissed.
4. All pending applications, if any, also stand disposed of.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR